

district and the amount needed to give cover to all the areas meant for forests;

(c) whether central public sector units in Dhanbad have been asked to participate in this afforestation programme; and

(d) if so, details thereof and their actual contribution in the last three years?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI NILAMANI ROURAY): (a) to (d). The information is being collected and will be laid on the Table of the House.

[*Translation*]

Deposit of Unspent Money

7764. SHRI JANARDAN TIWARI: Will the PRIME MINISTER be pleased to state:

(a) whether huge amount is drawn for the payment of expenditure incurred arranging various functions, programmes and meetings of Sangeet Natak Akademy outside Delhi;

(b) whether there have been cases in the last three years where the unspent money was not deposited in office and adjustment thereof made within the stipulated time and if so, the details thereof;

(c) whether any action has been taken against the employees concerned; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA): (a) Advances are drawn by em-

ployees of the Akademi for arranging programmes/festivals/meetings. During the last 3 years the advances ranged between Rs. 4500/- to Rs. 2,52,000/- as per requirement of the event.

(b) During the last 3 years the unspent money in respect of all except one case had been deposited in office. The employee was given an advance of Rs. 1,40,000/- on 12.9.88 for organising meetings of General Council and Executive Board held in Bombay. Unspent balance of Rs. 13,973.05 was settled in March, 1990.

(c) and (d). Yes, Sir. Recoveries of Rs. 6,000/- were effected from the salary of the employee and the balance of Rs. 7,973.05 was deposited by the employee in lumpsum.

[*English*]

Modification in Gadgil Formula

7765. SHRI K.S. RAO: Will the PRIME MINISTER be pleased to state:

(a) whether the Planning Commission has proposed that the present formula for Central assistance to the States should be reviewed/modified; and

(b) if so, the details of the proposed change and the deficiencies found in the present formula of Central assistance to States?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTATION (SHRI BHAGEY GOBARDHAN): (a) No, Sir.

(b) Does not arise.